NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

13

T.C.P No. 350/(MAH)/2017 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.07.2017

NAME OF THE PARTIES:

Agrasen Ispat Pvt.Ltd.

V/s.

Unity Infraprojects Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

1. Prashant Ganachi Adv.

(for Respondents)

<u>ORDER</u>

TCP No. 350/I&BP/NCLT/MB/MAH/2017

Petitioner's side is absent. As this Company Petition is against the Corporate Debtor namely Unity Infraprojects Ltd. wherein already Interim Resolution Professional has been appointed in CP 1058/2017, this petition is hereby dismissed as infructuous with a direction to the Petitioner to place his claim before the IRP appointed in CP 1058/2017.

Sd/-

V. NALLASENAPATHY Member (Technical) Sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)